# **LOK SABHA UNSTARRED QUESTION NO- 2021**TO BE ANSWERED ON 11<sup>TH</sup> DECEMBER, 2025

### DPE POLICY FOR RENTAL ACCOMMODATION

### †2021. SHRI KALI CHARAN SINGH:

## पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the present CMD of HPCL has chosen to live in an expensive rented apartment in Nariman Point, Mumbai, despite the availability of official company accommodation in Chembur, if so, the details thereof;
- (b) whether this high-value accommodation had the approval of the HPCL Board, Audit Committee or the concerned Ministry, if so, the details thereof;
- (c) whether it is in accordance with the DPE's benefits and austerity guidelines, if so, the details thereof;
- (d) whether any approved DPE policy is available for such expensive rental accommodation for CMDs/Directors in Maharatna /Navratna CPSEs and if so, the details thereof;
- (e) whether other Directors on the HPCL Board (Functional /Independent Directors) reside in company allotted accommodation or in private rented premises, if so, the details thereof; and
- (f) whether the Government is considering conducting an inquiry /special audit into the matter and if so, the details thereof?

#### **ANSWER**

## पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी) MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI)

(a) to (f): There is no designated/official accommodation for the CMD or other Board Level Executives of HPCL. Executives stay in company owned/company leased /leave and license accommodation in accordance with company policy. As per extant Government guidelines, which have been followed in the instant case, Board of Directors of HPCL is competent to decide on lease rental. Executives can also choose to stay in their own house and be entitled to House Rent Allowance (HRA). Independent Directors are not provided accommodation / HRA.

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